

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

OA No.347 of 1998

New Delhi, this the 18th day of August, 1998.

Hon'ble Smt. Lakshmi Swaminathan, Member (J)
Hon'ble Shri K. Muthukumar, Member (A)

Shri R.S. Tyagi,
S/O Shri Raghunath Prasad
R/O G-287, Prit Vihar, Near Shiv Mandir,
Delhi-110092.

(By Advocate Shri J.M.L. Kaushik)

... Applicant

Versus

1. Union of India, through the Joint Secretary (UT) Government of India, Ministry of Home Affairs, New Delhi.
2. Government of National Capital Territory of Delhi through the Chief Secretary, Govt. of NCT of Delhi, 5, Sham Nath Marg, Delhi-54.
3. The Principal Finance Secretary, Government of NCT of Delhi, 5, Sham Nath Marg, Delhi-54.
4. The Director of Vigilance, Government of NCT of Delhi, Old Secretariat, Delhi-54.
5. Commissioner of Excise, Entertainment and Luxury Tax, Government of NCT of Delhi, L-Block, Vikas Bhawan, I.P. Bhawan, New Delhi-110002.

... Respondents

(By Advocate: Shri Arun Bhardwaj, through proxy counsel Shri Raj Singh)

ORDER (ORAL)

(Hon'ble Smt. Lakshmi Swaminathan, Member (J)

Heard the learned counsel for the parties.

2. The main relief claimed by the applicant in this OA is that a direction may be given to the respondents to complete the departmental enquiry against the applicant without inordinate delay. Shri J.M.L. Kaushik, learned counsel prays that time of sixty days may be given for this purpose. Shri Raj Singh, learned proxy counsel for the respondents submits that on instructions from the Department, he has no objection if such a direction is given to

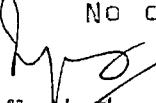
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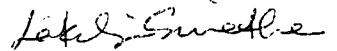
(1)

the respondents, but with a little more time to complete the pending disciplinary proceedings. He further submits that as the Prosecution Witnesses have already been heard, further four months time may be granted to the respondents to complete the pending disciplinary proceedings, provided the applicant also co-operates in the matter. The learned counsel for the applicant has no objection to this.

3. In the above circumstances, OA is disposed of with a direction to the respondents to finalise the pending disciplinary proceedings against the applicant and pass appropriate orders as early as possible, and in any case, not beyond a period of four months from the date of receipt of a copy of this order.

No order as to costs.


(K. Muthukumar)
Member (A)


(Smt. Lakshmi Swaminathan)
Member (J)

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